

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O.A. No 58/2025/EZ

Kali Charan Chand Petitioner

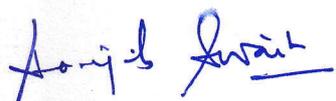
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State of Odisha & Others Respondent (s)

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Cuttack
Date: 23.07.2025


(SANIB SWAIN)
ADDL.GOV.T.ADVOCATE

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

O.A. No 58/2025/EZ

Kali Charan Chand Petitioner
-Vrs-
State of Odisha & Others Respondent (s)



**PRELIMINARY COUNTER AFFIDAVIT ON BEHALF
OF THE OPPOSITE PARTY NO. 6 & 11**

I, Mrs. Santosheeprava Sethy, aged about 32 years, W/o- Sri Shubham Sekhar Sethi at present working as Mining Officer(I/C), Kuruda, Balasore to Govt. of Odisha, Steel and Mines Department, Bhubaneswar do hereby solemnly affirm and state as follows:

Santosheeprava sethny
Mining Officer (I/C)
Balasore

1. That I have been arrayed as Respondent Nos. 6 & 11 in the aforesaid Original Application. I have gone through the copy of the Original Application as well as the annexures appended thereto and have understood the contents thereof. I am well acquainted with the facts of the case to swear this affidavit in official capacity.

2. That, it is respectfully submitted that the above case has been filed before this Hon'ble Tribunal by the Applicant alleging illegal sand mining in Subarnarekha River under Jaleswar Tahasil of Balasore District of Odisha.

Surendra Prasad Dhal
Surendra Prasad Dhal
Advocate
NOTARY, CUTTACK

2/2/25

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3. That, at the outset, this deponent denies each and every averment/assertion/contention raised by the applicant unless the same is admitted specifically hereinafter. No averment or assertion or contention raised by the applicant should be deemed to have been admitted on the ground of non-traverse.

4. That, in reply to the averments made in Paragraph No. 1 of the Original Application, it is humbly submitted that the allegations made by the petitioner regarding illegal sand mining at River Subarnarekha in Mohammadnagar Patna DLC forest land and near Sekhasarai Ka sand source area under Jaleswar Tahasil of Balasore District are false, baseless and wholly misconceived, and are therefore denied in toto. Regular enforcements are being carried out over the area to curb the illegal mining activity. Besides, a request letter No. 649 dtd. 30.03.2024 also sent to the Sub-Collector, Balasore regarding promulgation of Section 144 of Cr. PC. Over illegal sand lifting in Sekhasarai and Mohammadnagar Patna under Jaleswar Tahasil of Balasore District. Further to prevent illegal transportation of the minor minerals in the area, a request letter No. 629 dtd. 05.03.2025 has been sent to the SP, Balasore for installation of Check Post.

Copy of the letter No. 649 dtd. 30.03.2024 and Letter No. 629 dtd. 05.03.2025 are annexed herewith as Annexures-A/11 & B/11 respectively.

Surendra Prasad Dhal
Advocate
NOTARY, CUTTACK

SANTOSH SHEEPANA SANY
Mining Officer (I/C)
Balasore

2
Dhal

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5. That, with regard to the averments made in Paragraph Nos. 2, 3, 4, 5 & 6 of the Original Application, the present deponent has nothing to offer any comment.

6. That, in reply to the averments made in Paragraph Nos. 7 to 8 of the Original Application, it is humbly submitted that as the area comes under DLC category, no such mining activity is allowed in the area. Besides, during the regular enforcement in the Mohammad Nagar Patna area, no such illegal activity marked in that area.

The respondent also sent a request letter to District Forest Officer, Balasore Wildlife Division, Balasore, for necessary action against the Miscreants for illegal mining activity if any. Basis of the letter, the District Forest Officer, Balasore written a letter No. 8105 dtd. 13.08.2024 to the Tahsildar, Jaleswar, Assistant Conservator of Forest and Inspector-in-Charge, Jaleswar Police Station for joint patrolling across the locality to curb the illegal mining and transportation of minor minerals.

Copy of the Letter N. 8105 dtd. 13.08.2024 is annexed herewith as Annexure-C/11.

7. That, with regard to the averments made in Paragraph Nos. 9 of the Original Application, the present deponent has nothing to offer any comment.

Santosheerava SETHY
Mining Officer (I/C)
Balasore

Surendra Prasad Dhal
Advocate
NOTARY, CUTTACK

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8. That, in reply to the averments made in Paragraph Nos. 10 to 17 of the Original Application, it is humbly submitted that during the enforcement in the nearby area in the Mohammad Nagar Patna Village and Sekhasarai village area, several vehicles and illegally stacked material were seized and action taken against the Sand mafias as per the rule.

Copy of the action taken report is annexed herewith as **Annexure-D/11**.

It is further humbly submitted that a fresh District Survey Report (DSR) for the sand source in Balasore District has been prepared as per the direction of Hon'ble NGT dated 16.07.2024 in response to the Appeal No. 18/2023/EZ & the same has been approved by SEIAA.

Copy of the District Survey Report approved on 25.03.2025 is annexed herewith as **Annexure-E/11**.

That, to address and prevent illegal mining and unauthorized transportation of minor minerals in the district, the Government of Odisha has constituted a multitier Enforcement Committee through Notifications dtd. 04.12.2024 issued by the Steel & Mines Department, namely:

Santoshdeepa seahy
Mining Officer (I/C)
Balasore

Surendra Prasad Dhal
Advocate
NOTARY, CUTTACK

12/27

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DCA

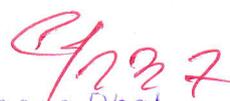
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- i. District Level Task Force, Chaired by the Collector;
- ii. Sub-Divisional Level Committees, Chaired by the Sub-Collector;
- iii. Tahasil Level Committees, Chaired by the Tahasildars;

In these Committees, officials from the Forest Department act as members and render support as per directions of the Chairperson of the respective Committees. These Committees have been formed to effective coordination and ensure effective monitoring of illegal mining across the district.

Copy of Notification No. 10491/S&M dated 04.12.2024 and Notification No. 10481/S&M dated 04.12.2024 issued by the Steel & Mines Department, Govt. of Odisha are annexed herewith as **Annexures-F/11 & G/11** respectively.

9. That, despite the above, the office of the present deponent remains vigilant without any negligence or inaction. Any illegal activity coming to notice is promptly brought to the notice of the District Administration and concerned enforcement agencies for appropriate action. The answering opposite party has never neglected its duties and has always acted in conformity with law.


 Surendra Prasad Dhal
 Advocate
 NOTARY, CUTTACK

Sanjoseeprava seahy
 Mining Officer (I/C)
 Balasore

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DHA

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10. That the deponent is vigilant regarding illegal sand mining activities in the district and is committed to ensuring compliance with the law. The deponent holds the highest regard for the orders of the Hon'ble Tribunal. In the event that any such illegal mining is detected, prompt and appropriate legal action will be initiated in accordance with the law. The Deponent assures this Hon'ble Tribunal that continuous efforts shall be made to curb such illegal activities through regular patrolling, surveillance and coordination with concerned departments.

11. That the deponent craves leave of the Hon'ble Tribunal to file further affidavit, if required at a later stage.

12. That the facts stated above are true to the best of my knowledge, belief and based on official records.

Identified by :

 Addl. Govt. Advocate


 Santosheeprava Sethy
 DEPONENT
 Mining Officer (I/C)
 Balasore

CERTIFICATE

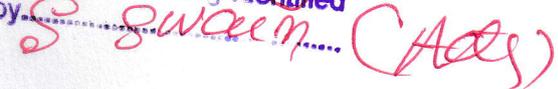
Certified that the cartridge papers are not available.

Cuttack
 Date: 22.07.2025


 (SANIB SWAIN)
 ADDL.GOV.T.ADVOCATE



The above named Deponent
 solemnly affirm on.....
 Being Identified
 by.....

 (Adv)


 Surendra Prasad Dhal
 Advocate
 NOTARY, CUTTACK



OFFICE OF THE MINING OFFICER, BALASORE

Kuruda, Balasore, 756056

(E-Mail: miningofficerbalasore@gmail.com)

Letter No. 649 / MM BIs. Dt 20/03/24

From

Mining Officer
Balasore

To

The Sub-Collector, Balasore,
Dist.- Balasore.

Sub: Promulgation of Section 144 of Cr. P.C. over illegal Sand lifting in Sekhsarai and Mahammadnagarpatana mouza under Jaleswar Tahasil of Balasore District.

Sir,

With reference to the letter on the subject cited above I am to inform you that, during a field visit to Sekhsarai and Mahammadnagarpatana mouza under Jaleswar Tahasil, symptoms of rampant illegal extraction and transportation of minerals (Sand) were detected over the area as detailed below. However, at the time of the field visit, neither any machinery nor person was found on the spot. Besides several complaints have been received regarding the illegal extraction of sand over the area.

Sl. No.	Name of Source	Khata No.	Plot No.	Area in Acres.	Kissam
1	MAHAMMADNAGARPATANA SAND SOURCE(KA)	422	2	15.000	NADI
2	MAHAMMADNAGARPATANA SAND SOURCE(KHA)	422	2	11.500	NADI
3	MAHAMMADNAGARPATANA SAND SOURCE(GA)	422	2	11.500	NADI
4	MAHAMMADNAGARPATANA SAND SOURCE(GHA)	422	2	13.000	NADI
5	SEKH SARAI SAND SOURCE(KA)	142	2	14.000	NADI
6	SEKH SARAI SAND SOURCE(KHA)	142	2	15.000	NADI

TRUE COPY ATTESTED

E. S.
23.7.25



OFFICE OF THE MINING OFFICER, BALASORE

Kuruda, Balasore, 756056

(E-Mail: miningofficerbalasore@gmail.com)

Letter No. 649 / MM BIs. Dt 20/03/24

From

Mining Officer
Balasore

To

The Sub-Collector, Balasore.
Dist.- Balasore.

Sub: Promulgation of Section 144 of Cr. P.C. over illegal Sand lifting in Sekhsarai and Mahammadnagarpatana mouza under Jaleswar Tahasil of Balasore District.

Sir,

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1	MAHAMMADNAGARPATANA SAND SOURCE(KA)	422	2	15.000	NADI
2	MAHAMMADNAGARPATANA SAND SOURCE(KHA)	422	2	11.500	NADI
3	MAHAMMADNAGARPATANA SAND SOURCE(GA)	422	2	11.500	NADI
4	MAHAMMADNAGARPATANA SAND SOURCE(GHA)	422	2	13.000	NADI
5	SEKH SARAI SAND SOURCE(KA)	142	2	14.000	NADI
6	SEKH SARAI SAND SOURCE(KHA)	142	2	15.000	NADI

TRUE COPY ATTESTED

[Signature]
23.7.25

Therefore, I would request that necessary action towards the Promulgation of Section 144 of Cr.P.C. may kindly be taken over the above illegal prone area of Jaleswar Tahasil of Balasore District.

This is for favour of your kind information and necessary action.

Yours Faithfully

[Signature]
Mining Officer(I/C)
Balasore

Memo No.650...../ MM Bls. Dt 30/03/24

Copy submitted to the Superintendent of Police, Balasore for favour of kind information & necessary action.

[Signature]
Mining Officer(I/C)
Balasore

Memo No.651...../ MM Bls. Dt 30/03/24

Copy submitted to the Additional District Magistrate (Revenue), Balasore for favour of kind information & necessary action.

[Signature]
Mining Officer(I/C)
Balasore

Memo No.652...../ MM Bls. Dt 30/03/24

Copy submitted to the Deputy Director of Mines, Bhadrak Circle, Bhadrak/ SDPO, Jaleswar for the favour of kind information & necessary action.

[Signature]
Mining Officer(I/C)
Balasore

Memo No.653...../ MM Bls. Dt 30/03/24

Copy forwarded to the Tahsildar, Jaleswar for information & necessary action.

[Signature]
Mining Officer(I/C)
Balasore

Memo No.654...../ MM Bls. Dt 30/03/24

Copy forwarded to the IIC, Jaleswar for information & necessary action.

[Signature]
Mining Officer(I/C)
Balasore

TRUE COPY ATTESTED

[Signature]
23.2.24

-X-



OFFICE OF THE MINING OFFICER, BALASORE
Kuruda, Balasore, 756056
(E-Mail: miningofficerbalasore@gmail.com)

Letter No. 629 MM BIs, Dt. 5/3/25

From
Mining Officer
Balasore

To
The Superintendent of Police,
Balasore

Sub: Regarding installation of Check Post in Jaleswar areas.

Sir,

With reference to the subject cited above, I am to say that several complaints and grievance petitions have been received on the illegal mining of sand, morrum in different areas of Jaleswar Tahasil under Balasore district. Mostly, it is noticed that the minor minerals are being illegally excavated and transported during the midnight from the border areas. The illegal lifting of minor minerals by unscrupulous exploiters creates huge loss of revenue in the State Exchequer.

Here it is worth mentioning that as on date there is only one Mining Officer allotted in the Balasore district, and there are no govt. subordinates staffs currently present under this office. It is becoming very difficult presently in our part to look after the management of the minor minerals of the district without any sub-ordinate staff.

Therefore, you are hereby requested to install 3 nos. of Check Post in the Jaleswar areas to prevent the illegal extraction, transportation of Minor Minerals from the restricted areas.

Yours faithfully

Mining Officer (I/c)
Balasore

Memo No. 630 / MM BIs, Dt. 5/3/25

Copy submitted to the Director of Minor Minerals, Odisha, Bhubaneswar for favour of kind information and necessary action.

Mining Officer (I/c)
Balasore

TRUE COPY ATTESTED

23.2.25

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Memo No. 631 / MM Bls, Dt 5/3/25

Copy submitted to the Collector and District Magistrate, Balasore for favour of kind information and necessary action.

[Signature]
Mining Officer(I/c)
Balasore

Memo No. 632 / MM Bls, Dt 5/3/25

Copy submitted to the Additional District Magistrate, Balasore for favour of kind information.

[Signature]
Mining Officer(I/c)
Balasore

Memo No. 633 / MM Bls, Dt 5/3/25

Copy submitted to the Sub-Collector, Balasore/ Deputy Director of Mines, Bhadrak Circle, Bhadrak/SDPO Jaleswar for favour of kind information.

[Signature]
Mining Officer(I/c)
Balasore

Memo No. 634 / MM Bls, Dt 5/8/25

Copy forwarded to the Tahasildar, Jaleswar for kind information.

[Signature]
Mining Officer(I/c)
Balasore

TRUE COPY ATTESTED

[Signature]
23.7.25



ବାଲେଶ୍ଵର ବନ୍ୟଜୀବ ବନଖଣ୍ଡ, ବାଲେଶ୍ଵର
OFFICE OF THE DIVISIONAL FOREST OFFICER
BALASORE WILDLIFE DIVISION



At/PO : KURUDA, Dist : BALASORE, PIN - 756056, ODISHA

Control Room : +91 - 9437691870 e-mail : dfowl_bls@yahoo.co.in / dfo.balasorewl@odisha.gov.in

Memo No. 8105 / 5F - Offence ;
F. No. 181/2022 - Balasore, dated 13 August, 2024

From
Khushwant Singh, IFS
Divisional Forest Officer, Balasore Wildlife Division

To
The Tahasildar, Jaleswar.
The Asst. Conservator of Forests
I/c. Jaleswar Wildlife Range, Jaleswar
Inspector In-charge, Jaleswar Police Station, Jaleswar

Sub : Illegal sand mining and transportation of minor minerals (sand) in the Mohamadnagarpatana area under Jaleswar Tahasil - Reg.

In inviting reference to the subject cited above, please find herewith photocopy of Letter No. 1614 dated 09.08.2024 of the Mining Officer, Balasore for ready reference.

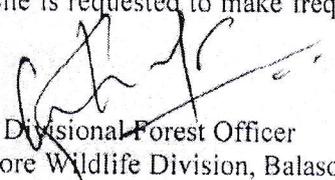
In this context, you are requested for frequent joint patrolling operations across the locality to curb illegal mining and transportation of minor minerals and effective enforcement of existing regulations and immediate action against violators.

Encl. : As above


Divisional Forest Officer
Balasore Wildlife Division, Balasore

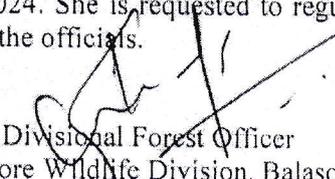
Memo No. 8106 dated 13 August, 2024

Copy along with its enclosure forwarded to Sushri Sasmita Sahoo, ACF, Balasore Wildlife Division, Balasore for information & necessary action. She is requested to make frequent joint patrolling including night halts to serve the purpose.


Divisional Forest Officer
Balasore Wildlife Division, Balasore

Memo No. 8107 dated 13 August, 2024

Copy forwarded to the Mining Officer, Balasore for information & necessary action with reference to her Memo No. 1614/MM dated 09.08.2024. She is requested to regulate joint patrolling operations by making smooth coordination among the officials.


Divisional Forest Officer
Balasore Wildlife Division, Balasore

TRUE COPY ATTESTED


23.8.24

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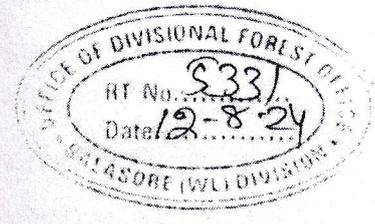
OFFICE OF THE MINING OFFICER, BALASORE
Kuruda, Balasore, 756056
(E-Mail: miningofficerbalasore@gmail.com)

Letter No. 1614 / MM Bls, Dt 9/8/24
From

Mining Officer
Balasore

To

The Divisional Forest Officer,
Balasore Wildlife Division



Sub: Illegal sand mining and transportation of minor minerals(sand) in the Mohammadnagara Patana area under Jaleswar Tahasil.

Sir,

With reference to the subject cited above, I am to say that, several complaints and grievance petitions have been received on the illegal sand mining and transportation of minor minerals(sand) in the Mohammadnagara Patana area under Jaleswar Tahasil. As per the data available with us, some parts of the Mohammadnagara Patana area are coming under the DLC area.

Besides it is noticed that the minor minerals (sand) are being illegally transported during midnight from border areas. The illegal lifting of minor minerals by unscrupulous exploiters creates a huge loss of revenue in the State Exchequer.

Therefore, it is requested to pass necessary orders to the field officials to curb the illegal extraction, transportation, and g of minor minerals in their respective jurisdictions and take action as per law application.

This is in favour of your kind information and necessary action.

Yours Faithfully

Enc.: as above

Mining Officer (I/c)
Balasore

Memo No. .../1614.../ MM Bls, Dt 9/8/24

Copy submitted to the Sub-collector, Balasore/ Sub-collector, Nilgiri/ Deputy Director of Mines, Bhadrak Circle, Bhadrak for favour of kind information and necessary action.

TRUE COPY ATTESTED

23.8.24

Mining Officer (I/c),
Balasore

ACTION TAKEN REPORT

-13-

ANNEXURE-D/II

SI No.	Date of enforcement	Location	Name of Depositor	Vehicle No	Vehicle Type	Qty(in Cum)	Minerals	DMF	EMF	Environmental Compensation	ROYALTY	PENALTY	TOTAL						
1	09.04.24	MD NAGARPATANA, JALESWAR	CHANDAN KU BASKEY	OD01AK-7735	TRACTOR	NIL	SAND					70000	70000						
2	09.04.24	MD NAGARPATANA, JALESWAR	CHANDAN KU BASKEY	OR06-0300	JCB	NIL	SAND					70000	70000						
3	10.04.24	MD NAGARPATANA, JALESWAR	CHANDAN KU NAYAK	TATA-210	HITACHI	NIL	SAND					300000	300000						
4	10.04.24	MD NAGARPATANA, JALESWAR	SHIBA SANKAR BARIK	OD01W-7474	HYWA	NIL	SAND					100000	100000						
5	07.06.24	MD NAGARPATANA, JALESWAR	SAGAR BASKEY, CHANDAN BASKEY, TAPAN BASKEY	OD01AK-7735	TRACTOR	FIR	SAND	FIR					0						
6	07.06.24	MD NAGARPATANA, JALESWAR		OR01G-8501	TRACTOR		SAND						0						
7	07.06.24	MD NAGARPATANA, JALESWAR		OD01AG-2344	TRACTOR		SAND						0						
8	07.06.24	MD NAGARPATANA, JALESWAR		OD01AG-7688	TRACTOR		SAND						0						
9	07.06.24	MD NAGARPATANA, JALESWAR		1 JCB	JCB		SAND						0						
10	07.06.24	MD NAGARPATANA, JALESWAR		1 EXCAVATOR	EXCAVATOR		SAND						0						
11	07.06.24	MD NAGARPATANA, JALESWAR		SAPAN BARIK	SPOT AUCTION		2710						SAND				710000		710000
12	07.06.24	MD NAGARPATANA, JALESWAR		ARJUN BASKEY	MATERIAL SEIZED		3200						SAND				832000	500000	1332000
13	04.08.24	MD NAGARPATANA, JALESWAR	BHAKTAHARI CHANDAN DAS	MATERIAL SEIZED	400	SAND		1400	700		104000	150000	256100						
14	08.11.24	MD NAGARPATANA, JALESWAR	SAPAN BARIK	OD22Y-4284	HYWA	22	SAND			19048	5720	75232	100000						
15	09.1.25	MD NAGAR PATANA, JALESWAR PS	RADHAGOBINDA PAL	OD22Z-5637	HYWA	FIR	SAND			FIR			0						
16	09.1.25	MD NAGAR PATANA, JALESWAR PS	KARAN BISWAL	OD18D-5637	HYWA	FIR	SAND			FIR			0						
17	09.1.25	MD NAGAR PATANA, JALESWAR PS	DINAKRUSHNA OJHA	OD05K-5803, OD05BK-5869 & OD05BK-5848	HYWA	FIR	SAND			FIR			0						
18	09.11.24	MD NAGAR PATANA, JALESWAR PS	TAPAN KU MAJHI	OD01AV-9245	TRACTOR LOADER		SAND					400000	400000						
TOTAL						6332		1400	700	19048	1651720	1665232	3338100						

TRUE COPY ATTESTED

[Signature]
23.12.24

[Signature]
Mining Officer(I/C)
Balasore



File No.: 526197/242-MINB2/02-2025

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),
ODISHA)



Dated 25/03/2025

To,

The Deputy Director of Mines, Bhadrak Circle, Bhadrak
Plot no- 1472/4591, Near Salandi Hospital, Motel Chhak, BALESHWAR, ODISHA, 756100
ddm-bhadrak@gov.in

Subject: Proposal of Deputy Director of Mines, Bhadrak Circle, Bhadrak for approval of District Survey Report (DSR) of Sand Sources of Balasore District located in District-Balasore, State-Odisha for the period 2025-2030-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/526197/2025 dated 27/02/2025 for approval of District Survey Report (DSR) of Sand Sources of Balasore District for the period 2025-2030 located in District-Balasore, State-Odisha in terms of the provision of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, i.e. the Sustainable Sand Mining Management Guideline (SSMMG)-2016 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others)-reg.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0107OR5447584N
(ii) File No.	526197/242-MINB2/02-2025
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	District Survey Report(DSR) of River Sand minor mineral of Balasore District.
(ix) Location of Project (District, State)	BALESHWAR, ODISHA
(x) Issuing Authority	SEIAA, Odisha
(xii) Applicability of General Conditions	No

TRUE COPY ATTESTED

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3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2, forwarding letter, proceeding copy, copy of 30 days public notice period, copy of paper clipping and online advertisement for Public notice and final District Survey Report (DSR) copy of sand sources were submitted to the SEIAA for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments.
 4. The above-mentioned proposal has been considered by SEAC in the meeting held on 06.03.2025. The minutes of the meeting and all the documents along with modified revised DSR copy are available on the PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.
 5. Details of the DSR and the brief on the salient features as submitted by the project proponent in Form-2 and as presented during SEAC are annexed as Annexure-2.
 6. The SEAC, in its meeting held on 06.03.2025, based on information submitted & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore District for implementation, subject to insertion/correction of the above as observed by the SEAC on the following points as mentioned below.
 1. In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned that DOCS are not available. Correct and full information may please be provided.
 2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
 3. Information for items a, b and c after item 11 is not given. Also, details of the drainage system with description of main rivers are not given.
 4. Annual deposition details not furnished.
 5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
 6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
 7. Absence of contiguous clusters may please be rechecked and confirmed.
 8. Route map is not given.
 9. In forwarding letter reference of NGT order dated 16.7.2024 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon'ble court along with a copy of order may please be furnished.
 10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 7.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.
 11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.2018 of MoEFCC the main objective of preparation of DSR is to ensure the following-"Identification of areas of aggregations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area." Details as per above objective are not given.
 12. Further, there are provisions mentioned for DSR preparation in "Enforcement & Monitoring Guidelines for Sand Mining" issued by MoEFCC in 2020 (to be supplemented with "Sustainable Sand Mining Management Guidelines, 2016") which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.

- 14 -
13. Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.
 14. In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.
 15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2...C1, C2....D1, D2,,E1, E2,,,,, F1 etc. are mentioned as lease numbers which should be rectified.
 16. In Annexure-VII, no. of tippers/day is not given for all quarries.

The PP has submitted the additional document sought by SEAC.

7. The SEIAA, Odisha has examined the DSR proposal in its 192nd Meeting of SEIAA held on 20.03.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and subsequent amendment thereto, Sustainable Sand Mining Management Guideline (SSMMG)-2016, Enforcement and Monitoring Guidelines for Sand Mining (EMGSM)-2020 and in pursuance of MoEF & CC, GoI Notification dated 15.01.2016 & 25.07.2018 and as per order of Hon'ble Supreme Court dated 10.11.2021 in Civil Appeal No. 36613662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) and based on the recommendations of the SEAC, clarification submitted by Project Proponent (PP) to the query raised by SEAC. Accordingly, the PP/competent Authority have submitted their reply and modified revised DSR. After detailed deliberation in the matter, the authority hereby approved the DSR for sand for Balasore District. Further, the PP is advised to file separate applications for each type of remaining minor minerals after duly incorporating the compliance to the observation/objection raised by SEAC and SEIAA respectively in the respective DSRs.
8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.
9. The Validity of DSR is upto 5 years i.e. from 2025-2030 from the date of issue of this approval letter.
10. This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A/3, Chandrasekharpur, Bhubaneswar for information.
5. Additional Chief Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
7. Chairman/Member/Member Secretary, SEIAA for information.
8. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
9. Collector & DM, Balasore, Sub-Collector, Balasore, Deputy Director of Mines, Balasore, DFO, Balasore, RO, SPCB, Balasore, Tahasildar, All Tahasildar of Balasore District/Mining Officer, Balasore for Information and necessary action.
10. The Director, Minor Mineral, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
11. Guard file for record/Website/Parivesh Portal

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Annexure-2

1. Proposal in brief:

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- i) This is a proposal for approval of District Survey Report (DSR) of Balasore for mining of sand located in Balasore District for a period of 5 years i.e. from 2025-2030.
- ii) The need for District Survey Report (DSR) have been necessitated by Ministry of Environment, Forest and Climate Change (MoEF&CC) vide their Notification No. S.O. 141 (E), dated 15th January 2016. The notification was addressed to bring certain amendments with respect to the EIA notification 2006 and in order to have a better control over the legislation. District level committees have been introduced in the system. As a part of this notification, preparation of District Survey Reports has been introduced.
- iii) The MoEF&CC in compliance of the Hon'ble Supreme Court's and NGT'S order has prepared "Sustainable Sand Mining Guidelines (SSMG), 2016" in consultation with State governments, detailing the provisions on Environmental Clearance (EC) for cluster, creation of District Environment Impact Assessment Authority, preparation of District survey report and proper monitoring of minor mineral.
- iv) Subsequently, Ministry of Environment, Forest and Climate Change has published Notification No. 3611 (E), dt. 25th July, 2018 regarding inclusion of the "Minerals Other than Sand" and format for preparation of the DSR has been specified. The notification stated about the objective of DSR i.e. "Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area".
- v) Enforcement & Monitoring Guidelines for Sand Mining (EMGSM) January 2020 has been published modifying Sustainable sand Mining Guidelines, 2016 by MoEF&CC for effective enforcement of regulatory provisions and their monitoring. The EMGSM 2020 directed the states to carry out river audits, put detailed survey reports of all mining areas online and in the public domain, conduct replenishment studies of river beds, constantly monitor mining with drones, aerial surveys, ground surveys and set up dedicated task forces at district levels. The guidelines also push for online sales and purchase of sand and other river bed materials to make the process transparent. They propose night surveillance of mining activity through night- vision drones.
- vi) The Hon'ble NGT in O. A. No. 360/2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat) & O. A. No. 173/2018 - Sudarshan Das Vrs. State of West Bengal & Ors issued the following directions to the States:
 - As the DEIAA is not functioning as a consequence of the decision of the Tribunal in Satendra Pandey (supra) case, the DSR shall be prepared through consultants accredited by the National Accreditation Board of Education and Training/ Quality Control Council of India in terms of O.M. of MoEF&CC, Govt. of India dated 16.03.2010.
 - The DSR so prepared shall be submitted to the District Magistrate who shall verify the DSR only in respect of the relevant facts pertaining to the physical and geographical features of the district which shall be distinct from the scientific findings based on the parameters prescribed in the SSMMG- 2016. After such verification, the District Magistrate shall forward the DSR for examination and evaluation by the State Expert Appraisal Committee (SEAC) having regard to the fact.
 - The SEAC after appraisal of the report shall forward it to the SEIAA for consideration and approval if it meets all scientific/technical requirements.

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- While preparing the DSR, the MoEF&CC, Govt. of India Accredited Agency/Consultant shall scrupulously follow the procedure and the parameters laid down under the SSMMG-2016 and EMGSM - 2020 read in sync with each other.”
- vii) The order of the Hon'ble NGT clearly specifies that DSR to be prepared by the MoEF&CC, Govt. of India Accredited Agency/Consultant and sent to the SEIAA by the technical appraisal by the SEAC.
- viii) The SEAC observed that requirement of preparation of DSR by MoEF & CC, Govt of India Accredited Agency/Consultant as per order of Hon'ble NGT has been withdrawn by the Hon'ble Supreme Court of India in civil appeal nos. 3661 – 3662 of 2020.
- ix) The SEAC has examined and evaluated the Draft DSRs of Balasore and observed the following points as follows:
1. In item no 3, in the table given some leases are marked as non-working. **Reasons for non-working** may please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.
 2. In item 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.
 3. Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.
 4. Annual deposition details not furnished.
 5. In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.
 6. In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.
 7. Absence of contiguous cluster may please be rechecked and confirmed.
 8. Route map is not given.
 9. In forwarding letter reference of NGT order dated 16.7.24 in OA no 18/2023/EZ filed by Sh Haripada Manna vs State of Odisha is mentioned. Details of the case, directions of Hon'ble court along with copy of order may please be furnished.
 10. As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.24 to 22.11.24 and for Balasore sub division from 7.11.24 to 12.11.24. Copy of the reports of field visits may be appended with the draft DSR.
 11. As per the procedure laid out for preparation of DSR in the notification dated 25.7.18 of MoEFCC the main objective of preparation of DSR is to ensure the following- “Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.” Details as per above objective are not given.
 12. Further, there are provisions mentioned for DSR preparation in “Enforcement & Monitoring Guidelines for Sand Mining” issued by MoEFCC in 2020 (to be supplemented with “Sustainable Sand Mining Management Guidelines, 2016”) which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.
 13. In Annexure-A of Proceedings of Sub-collector-BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.

14. In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.
15. In Annexure V of DSR, Sl. No. of quarries viz. A1, A2, B1, B2...C1, C2....D1, D2,.E1, E2,...., F1 etc. are mentioned as lease numbers which should be rectified.
16. In Annexure-VII, no. of tippers/day is not given for all quarries.

2. **Whether SEAC recommended the proposal** – Yes, the proposal was placed in the SEAC meeting held on 06.03.2025 and the after detailed discussion, the SEAC, Odisha recommended that the SEIAA, Odisha may consider for approval of the DSR of Balasore for implementation, subject to insertion/correction of the above as observed by the SEAC.
3. The SEIAA, Odisha has raised clarification to project proponent as per the SEAC observation on the following points and the PP has clarified the points and accordingly, modified the DSR data as follows:

Sl. No.	Raised ADS	Compliance to the ADS
01	In item no 3, in the table given some leases are marked as non-working. Reasons for non-working may page 32 of 46 please be mentioned against each case. Some columns are left blank against existing leases which may please be filled up or detailed reasons for nil information may be given. In some cases, it is mentioned DOCS not available. Correct and full information may please be provided.	The table in item No. 3 has been updated and all required data has been duly incorporated. Please refer to item No. 3 in the updated DSR copy for details.
02	In item no. 6, as against total 50 no of leases data for 21 leases is provided. This data shall be provided for all sources and river wise.	In item no. 6, data for a total of 50 leases has been provided, categorized river-wise.
03	Information for items a, b and c after item 11 is not given. Also details of drainage system with description of main rivers not given.	The information for items (a), (b) and (c) after item no. 11 has been updated. Additionally, details of the drainage system, including the name of the main river stream, along with its length, width, area for mineral concession and mineral potential are provided in the table under Item No. 11.
04	Annual deposition details not furnished.	The replenished volume is considered the annual deposition. Annual deposition data is provided only for operational or settled sources; however, it could not be furnished for non-operational sources. Please refer to the table in Item No. 6.
05	In Annexure I(b) three desiltation locations are given. Details of desiltation proposed may be given.	Three desiltation locations are listed in Annexure I(b); however, the desiltation process has not yet been proposed in Balasore district.
06	In Annexure II (and some other Annexures like IV and V) some columns are left blank or marked as NA. Complete information may be provided or justification for not providing information shall be given.	In Annexure II, all previously blank spaces have been filled in accordance with office records.
07	Absence of contiguous cluster may please be rechecked and confirmed	The data for contiguous clusters has been provided.
08	Route map is not given.	The route map has been submitted in tabular format in Annexure IV, detailing the length of the transportation route, the number of

		vehicles and the names of the villages, Map attached as Annexure-I.
09	In forwarding letter reference of NGT order dated 16.07.2024 in OA no 18/2023/EZ filed by Shri Haripada Manna -Vrs- State of Odisha is mentioned. Details of the case, directions of Hon'ble Court along with copy of order may please be furnished.	A copy of the NGT ORDER (oa No. 18/2023/EZ) is annexed herewith. Annexure-II
10	As per sub divisional committee reports field visits have been conducted by the committee of Nilgiri Sub Division from 20.11.2024 to 22.11.2024 and for Balasore sub division from 07.11.2024 to 12.11.2024. Copy of the reports of field visits may be appended with the draft DSR.	The Sub-Divisional Committee's field visit reports have been annexed herewith. Annexure-III
11	As per the procedure laid out for preparation of DSR in the notification dated 25.07.2018 of MoEF & CC the main objective of preparation of DSR is to ensure the following- "Identification of areas of aggradations or depositions where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area". Details as per above objective are not given.	The DSR has been prepared in accordance with the MOEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand mining 2020, the Sustainable Sand Mining Guidelines 2016 and other relevant government orders.
12	Further, there are provisions mentioned for DSR preparation in "Enforcement & Monitoring Guidelines for Sand Mining" issued by MoEF&CC in 2020 (to be supplemented with "Sustainable Sand Mining Management Guidelines, 2016") which need to be followed and details of information is to be furnished in the DSR. Detailed information as per guidelines should be provided in the document.	The DSR has been prepared in accordance with the MoEF&CC notification dated 25.07.2018, the Enforcement & Monitoring Guidelines for Sand Mining 2020, the Sustainable Sand Mining Guidelines 2016, and other relevant government orders.
13	In Annexure A of Proceedings of Sub-Collector BLS where the list of minerals in respect of Balasore subdivision is given, the status of mineral-mining and lessee details are not mentioned.	The table in Item No.3 provides details on the status of mineral mining along with information about the lessees.
14	In DSR, under heading 3 (Table), The list of mining leases in the district Name & Address of Lessee, Lease details are not there for the quarries which are in non-working status.	The table under Item No.3 has been completed as per the given instructions.
15	In Annexure V of DSR, Sl. No. of quarries viz. A1, A2..., B1, B2....C1, C2...D1, D2,E1, E2,....., F1 etc. are mentioned as lease numbers which should be rectified.	The lease numbers shall be assigned sequentially as serial numbers, such as A1, A2,, B1, B2....., and so on.
16	In Annexure-VII, no. of tippers / day is not given for all quarries.	In Annexure VII, the number of tippers per day is provided for all quarries.

The Lists of Sand Sources of Balasore included in DSR are as follows:

SL. NO	TAHASIL	Name of River/ Stream	Name of the Mineral	AREA	Replenished volume /Mineable Resource in Cum	Remarks
1	Basta	SUBARNAREKHA	AMBAKURUCHI SAND SOURCE	7.40 acre/2.99Ha	8173.94	Replenishment study report has been done
2	Basta	SUBARNAREKHA	DEVOG SAND SOURCE	12.35 acre/5.00 Ha	12888.3	Replenishment study report has been done

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3	Basta	SUBARNAREKHA	DHITPURA SAND SOURCE	12.35 acre. /5.00 Ha	7653.92	Replenishment study report has been done
4	Basta	SUBARNAREKHA	KADARAYAN SAND SOURCE	12.350 acre. /5.00Ha	18790.5	Replenishment study report has been done
5	Basta	SUBARNAREKHA	BENAPURA -II SAND SOURCE	14.52 acre/5.876Ha	Not predictable presently	Currently submerged under water
6	Basta	SUBARNAREKHA	BENAPURA-I SAND SOURCE	12.45acre/5.0 14Ha	33671	Mineable resource as per the drone survey
7	Basta	SUBARNAREKHA	GOPINATHPUR SAND SOURCE	12.355acre/5. 00Ha	30000	Newly proposed Source
8	Jaleswar	SUBARNAREKHA	SIKHARPUR SAND SOURCE	10.63Ac/ 4.3 Ha	9132.45	Replenishment study report has been done
9	Jaleswar	SUBARNAREKHA	RAJNAGAR SAND SOURCE	13.55 acre. /5.48 Ha	41825.856	Replenishment study report has been done
10	Jaleswar	SUBARNAREKHA	GOBARDHANPUR SAND SOURCE	12.00 acre/ 4.85Ha	61411	Mineable resource as per the drone survey
11	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(KA)	14.00 acre/ 5.66Ha	38901.85	Replenishment study report has been done
12	Jaleswar	SUBARNAREKHA	CHALANTI SAND SOURCE	14.00 acre/ 5.66Ha	40216	Mineable resource as per the drone survey
13	Jaleswar	SUBARNAREKHA	BALIKBAD SAND SOURCE	14.85 acre/ 6.009Ha	11656.8	Mineable resource as per the drone survey
14	Jaleswar	SUBARNAREKHA	BALIAPAL SAND SOURCE	12.00 acre/ 4.856 Ha	Not predictable presently	Currently submerged under water
15	Jaleswar	SUBARNAREKHA	SEKH SARAI SAND SOURCE(Kha)	15.00 acre/ 6.07 Ha	4131.9	Mineable resource as per the drone survey
16	Jaleswar	SUBARNAREKHA	RIVER BLOCK -KHA SAND SOURCE	13.00 acre/ 5.26 Ha	37939.5	Mineable resource as per the drone survey
17	Jaleswar	SUBARNAREKHA	PRAHARAJPUR (KA) SAND SOURCE	13.00 acre/ 5.26 Ha	48644	Mineable resource as per the drone survey
18	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (GA)	35 acre/ 14.16Ha	153552	Mineable resource as per the drone survey
19	Jaleswar	SUBARNAREKHA	CHORMARA (CHANDI BASTI) SAND SOURCE	10.00 acre/ 4.046 Ha	Not predictable presently	Currently submerged under water
20	Jaleswar	SUBARNAREKHA	MANKIDIA SAND SOURCE (KHA)	40 acre/ 16.187Ha	49609.2	Mineable resource as per the drone survey
21	Jaleswar	SUBARNAREKHA	MAKRAMPUR SAND SOURCE	15.00 acre/ 6.07 Ha	101374	Mineable resource as per the drone survey
22	Jaleswar	SUBARNAREKHA	GOBARGHATA SAND SOURCE	17.50 acre/ 7.08Ha	51512	Mineable resource as per the drone survey
23	Jaleswar	SUBARNAREKHA	PRAHARAJPUR SAND SOURCE (KHA)	15 acre/ 6.07Ha	17075	Mineable resource as per the drone survey
24	Jaleswar	SUBARNAREKHA	MANKIDIA-KA SAND SOURCE	20.00 acre/ 8.09 Ha	25023.1	Replenishment study report has been done
25	Jaleswar	SUBARNAREKHA	RIVER BLOCK-KA SAND SOURCE	14.00 acre / 5.665 Ha	49102.5	Mineable resource as per the drone survey
26	Jaleswar	SUBARNAREKHA	BILASHPUR SAND SOURCE	80.20 acre/ 32.456 Ha	161719.5	Mineable resource as per the drone survey
27	Jaleswar	SUBARNAREKHA	MALIPAL SAND SOURCE	12.355acre/5. 00Ha	30000	Newly proposed Source
28	Jaleswar	SUBARNAREKHA	RAYANRAMCHANDRAPUR SAND BED	20.38Ac/8.24 7Ha	30000	Newly proposed Source
29	Baliapal	SUBARNAREKHA	PALABEGUNIA SAND BED	8.88 acre/ 3.60 Ha	40262	Replenishment study report has been done
30	Baliapal	SUBARNAREKHA	BADHAPAL SAND BED	8.36acre/ 3.38Ha	20103	Replenishment study report has been done
31	Balasore	BUDHABALANGA	KASABA - DAHAPADA SAND SOURCE	101.35 acre/ 41.015Ha	54633	Mineable resource as per the drone survey
32	Remuna	BUDHABALANGA	SAHUPADA & DUMUDA SAND SOURCE	12.35 acre/5.00Ha	1654.11	Replenishment study report has been done
33	Remuna	BUDHABALANGA	AMBULKUDA SAND SOURCE	12.300 acre/4.997Ha	15407.02	Replenishment study report has been done
34	Remuna	BUDHABALANGA	MAKANDA SAND SAIRAT SOURCE	12.22 acre/4.945Ha	14836	Mineable resource as per the drone survey
35	Remuna	BUDHABALANGA	GAMBHARIA RUDRAGOPALPUR SAMIL NAHARPATANA	94.99 acre/38.44Ha	Not predictable presently	Currently submerged under water

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36	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-2	2.60 acre/1.052Ha	2981.977	Replenishment study report has been done
37	Remuna	BUDHABALANGA	KATHASANGADA SAND SOURCE-1	9.75 acre/3.945Ha	5485.333	Replenishment study report has been done
38	Basta	JALAKA RIVER	MATHANI & PUNSITA SAND BED	3.08 acre. /1.246Ha	132	Mineable resource as per the drone survey
39	Remuna	SUNAI	PURUKHI SAND SOURCE	12.300 acre/4.997Ha	3443.37	Replenishment study report has been done
40	Remuna	SUNAI	Hatiagand Mukundapur Patripal sand sairat	12.35 acre/4.99Ha	19.8	Mineable resource as per the drone survey
41	Remuna	SUNAI	Udambar sand sairat source	8.20 acre/3.318Ha	7964	Mineable resource as per the drone survey
42	Remuna	SUNAI	BAITABANKA SAND SOURCE	12.20 acre/4.937Ha	6541	Mineable resource as per the drone survey
43	Niligiri	SUNAI	PUNDAL-1 SAND BED	12.350 acre/5.00Ha	5894.28	Replenishment study report has been done
44	Niligiri	SUNAI	PUNDAL-2 SAND BED	3.40Ac/1.37H a	Not predictable presently	Currently submerged under water
45	Niligiri	SUNAI	DUMAGANDIRA-LAICHHANPUR SAND BED	12.350 acre/5.00Ha	787.02	Replenishment study report has been done
46	Niligiri	SUNAI	BAINCHANARANPUR-I SAND BED	12.35 acre/4.99Ha	5409.92	Replenishment study report has been done
47	Niligiri	SUNAI	BALIPAL SAND BED	12.300 acre. /4.97Ha	12407.64	Replenishment study report has been done
48	Niligiri	SUNAI	PRATAPPUR SAND BED	12.250 acre/4.95Ha.	4054.43	Replenishment study report has been done
49	Niligiri	SUNAI	BAINCHANARANPUR-3 SAND BED	8.70Ac/3.520 Ha	47961	Mineable resource as per the drone survey
50	Niligiri	SUNAI	AJODHYA SAND BED	12.35 acre. /5.00Ha	8923	Mineable resource as per the drone survey

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GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT

No. 10491 /S&M, Bhubaneswar, dated the 04/12/2024

SM-MC3-PAGG-0001-2023

NOTIFICATION

Sub : Constitution of District Level Task Force(DLTF) for uniform monitoring and strengthening of enforcement activities for minor minerals.

In obedience to order dated 26.02.2021, of Hon'ble NGT, Eastern Zone, Kolkata Bench passed in OA No. 360/2015 and after careful considerations, Government have been pleased to constitute District Level Task Force with the following members:

1.	Collector & DM	Chairman
2.	Superintendent of Police	Member
3.	Divisional Forest Officer	Member
4.	District Transport Officer	Member
5.	Regional Officer- SPCB	Member
6.	Executive Engineer of Irrigation Department of respective Division	Member
7.	Joint Director of Geology of respective Division	Member
8.	One/ two independent members	Independent members shall be nominated by the Chairman. The independent member shall be retired government officials/teacher or ex-serviceman or ex-judiciary member
9.	Deputy Director of Mines	Member Convenor

The DLTF shall keep regular watch over the mining activities and movement of

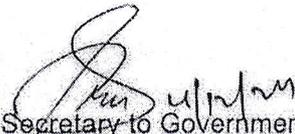
minerals in the district.

The DLTF shall have its regular meetings, preferably on Quarterly basis to review the information from Sub-divisional and Tahasil level committee and supervise and monitor all aspects of enforcement activities to curb illegal mining and transportation of minor minerals.

The recommendation may also include action under the provision of EP Act, 1986.

This supersedes District level committee which was constituted vide this Department Notification No.12595 dated 16.12.2023.

By Order of the Governor


Additional Chief Secretary to Government

Memo No. 10492 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the Officer-in-charge, Gazette Cell, Odisha, Government Press, Commerce & Transport (Commerce) Department, Odisha Secretariat, Bhubaneswar with a request to publish the said notification in the Extraordinary issue of the Odisha Gazette and send copy to this Department.


04. XII. 2024
Special Secretary to Government

Memo No. 10493 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the OSD to Hon'ble Chief Minister, Odisha/ PS to Hon'ble Minister, Steel & Mines for kind information of Hon'ble Chief Minister, Odisha / Hon'ble Minister, Steel & Mines respectively.


04. XII. 2024
Special Secretary to Government

Memo No. 10494 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the OSD to Chief Secretary, Odisha/ Senior P.S. to Development Commissioner-cum-Additional Chief Secretary, Odisha/ Senior PS to Additional Chief Secretary, Steel & Mines Department for kind information of Chief Secretary, Odisha/ Development Commissioner -cum-Additional Chief Secretary, Odisha / Additional Chief Secretary, Steel & Mines Department respectively.


04. XII. 2024
Special Secretary to Government

Memo No. 10495 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to Additional Secretary to Government, Revenue & DM Department/ Forest, Environment & Climate Change Department/ Home Department /Commerce & Transport (T) Department/ Water Resources Department information and necessary action.


04. XII. 2024
Special Secretary to Government

-25-

Memo No. 10496 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all Departments(Except Revenue & DM Department/ Forest Environment & Climate Change Department/ Home Department/ Commerce & Transport (T) Department)/Water Resources Department) for information and necessary action.

S
04.11.2024
Special Secretary to Government

Memo No. 10497 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the Director of Mines & Geology, Odisha/ Director of Minor Minerals, Odisha/ MD, OMC Limited for information and necessary action.

S
04.11.2024
Special Secretary to Government

Memo No. 10498 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all RDCs/ to all Collectors/all SPs/all DFOs/ all Deputy Director of Mines for information and necessary action.

S
04.11.2024
Special Secretary to Government

Memo No. 10499 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to Member Secretary , SPCB for information and necessary action.

S
04.11.2024
Special Secretary to Government

Memo No. 10500 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all Sections of Steel & Mines Department for information and necessary action.

S
04.11.2024
Special Secretary to Government



TRUE COPY ATTESTED

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23.7.25

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GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT

No. 10481 /S&M, Bhubaneswar, dated the 04/12/2024

SM-MC3-PAGG-0001-2023

NOTIFICATION

Sub : Constitution of Sub-Divisional Level Committee and Tahasil level Committee for minor minerals in order to strengthen the enforcement mechanism in the field.

State Government after careful consideration, have been pleased to constitute Sub-Divisional Level Committee and Tahasil Level Committee for minor minerals in order to strengthen the enforcement mechanism with the following members;

Sub-Divisional Level Committee

1.	Sub-Collector & SDM	Chairman
2.	SDPO	Member
3.	ACF/Range Officer	Member
4.	Concerned Tahasildar	Members
5.	IIC	Member
6.	Mining Officer or Junior Mining Officer	Member Convener

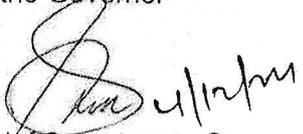
Tahasil Level Committee

1.	Tahasildar & EM	Chairman
2.	IICs	Member

3.	Range Officer	Member
4.	Mining Officer or Junior Mining Officer	Member Convener

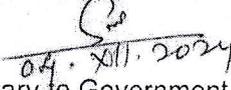
These Committees shall review regulation and enforcement of minor minerals sources in the respective Sub-divisions and Tahasils at least once in a month and submit report to District Level Task Force and Director Minor Minerals, Odisha.

By Order of the Governor


Additional Chief Secretary to Government

Memo No. 10482 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the Officer-in-charge, Gazette Cell, Odisha, Government Press, Commerce & Transport (Commerce) Department, Odisha Secretariat, Bhubaneswar with a request to publish the said notification in the Extraordinary issue of the Odisha Gazette and send 10 copies to this Department.


04. XII. 2024
Special Secretary to Government

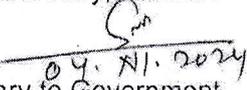
Memo No. 10483 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the OSD to Hon'ble Chief Minister, Odisha/ PS to Hon'ble Minister, Steel & Mines for kind information of Hon'ble Chief Minister, Odisha / Hon'ble Minister, Steel & Mines respectively.


04. XII. 2024
Special Secretary to Government

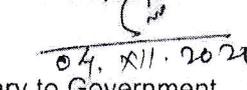
Memo No. 10484 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the OSD to Chief Secretary, Odisha/ Senior P.S. to Development Commissioner-cum-Additional Chief Secretary, Odisha/ Senior PS to Additional Chief Secretary, Steel & Mines Department for kind information of Chief Secretary, Odisha/ Development Commissioner -cum-Additional Chief Secretary, Odisha / Additional Chief Secretary, Steel & Mines Department respectively.


04. XII. 2024
Special Secretary to Government

Memo No. 10485 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to Additional Secretary to Government, Revenue & DM Department/ Forest Environment & Climate Change Department/ Home Department information and necessary action.


04. XII. 2024
Special Secretary to Government

SM-MC3-PAGG-0001-2023/01/2024 **TRUE COPY ATTESTED**


23.2.25

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Memo No. 10486 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all Departments(Except Revenue & DM Department/ Forest Environment & Climate Change Department/ Home Department) for information and necessary action.

C
04. XII. 2024
Special Secretary to Government

Memo No. 10487 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the Director of Mines & Geology, Odisha/ Director of Minor Minerals, Odisha/ MD, OMC Limited for information and necessary action.

C
04. XII. 2024
Special Secretary to Government

Memo No. 10488 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all RDCs/ to all Collectors/all Sub-Collectors/ all Tahasildars for information and necessary action.

C
04. XII. 2024
Special Secretary to Government

Memo No. 10489 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all Deputy Director of Mines/ all Mining Officers/all Junior Mining Officers for information and necessary action.

C
04. XII. 2024
Special Secretary to Government

Memo No. 10490 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all Sections of Steel & Mines Department for information and necessary action.

C
04. XII. 2024
Special Secretary to Government

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C
23.7.25





Sanjib Swain Lulu <sanjibswainadv@gmail.com>

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1 message

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Wed, Jul 23, 2025 at 7:47 PM

To: Kalicharan Chand <kalicharanchand7@gmail.com>, apurba ghosh <apu7law@gmail.com>, Dipanjan Ghosh <dpnjnghsh0@gmail.com>

Counter Affidavit in OA No.58 of 2025 on behalf of Respondent No-6 & 11

 **Preliminary Counter Affidavit in OA No.58 of 2025_0001.pdf**
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